

ITEM NO.25

COURT NO.5

SECTION II-D

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2894/2026

[Arising out of impugned final judgment and order dated 02-02-2026  
in BA No. 281/2025 passed by the High Court of Delhi at New Delhi]

BHASKAR YADAV

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

FOR ADMISSION and I.R.

IA No. 52084/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT, IA No. 52088/2026 - EXEMPTION FROM FILING O.T.IA No. 52087/2026 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

Date : 18-02-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Siddharth Luthra, Sr. Adv.  
Mr. Manu Sharma, Sr. Adv.  
Mr. Gaurav Khanna, AOR  
Mr. Arjun Kakkar, Adv.  
Mr. Samanth K. Luthra, Adv.  
Mr. Gautam Barnwal, Adv.  
Ms. Sakshi Attri, Adv.

For Respondent(s) Mr. Anil Kaushik, ASG  
Mr. Zoheb Hussain, Adv.  
Mr. Arkaj Kumar, Adv.  
Mr. Pranjal Singh, Adv.  
Mr. Madhav Sinhal, Adv.  
Mr. Ishaan Kumar, Adv.  
Mr. Nischal Tripathi, Adv.  
Mr. Arvind K. Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

We have heard the learned Senior counsel appearing for  
the petitioner and the learned ASG appearing for the respondent.

We do not find any ground to interfere with the impugned

order passed by the High Court. However, the petitioner is granted 10 days' time to surrender before the concerned Court. It is made clear that the observations made in the impugned order will have no bearing on the regular bail proceedings.

With the aforesaid observations, the Special Leave Petition stands disposed of, accordingly.

Pending application(s), if any, shall stand disposed of.

(SWETA BALODI)  
ASTT. REGISTRAR-cum-PS

(POONAM VAID)  
ASSISTANT REGISTRAR